

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'G' : NEW DELHI  
(Through Video Conferencing)  
BEFORE SHRI LALIET KUMAR, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
ITA No. 402/Del/2019  
Assessment Year : 2015-16**

**SEEMA JAIN,  
L-7A(LGF),  
SOUTH EXTENSION, PART-II,  
NEW DELHI – 48  
(PAN: AAFPJ6460J)  
(Appellant)**

**Vs. ACIT, CIRCLE 59(1),  
NEW DELHI**

**(Respondent)**

Assessee by : Sh. Aman Gupta, CA  
Revenue by : Sh. H.K. Chaudhary, CIT(DR)

**ORDER**

**PER O.P. KANT, AM :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Ld. CIT(A)-19, New Delhi dated 10.12.2018.

2. The learned counsel for the assessee has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been issued to the Assessee.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 23<sup>rd</sup> November, 2020.

Sd/-

**(LALIET KUMAR)**  
**JUDICIAL MEMBER**

Sd/-

**(O.P. KANT)**  
**ACCOUNTANT MEMBER**

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar